

sory Committee presented to the House on the 2nd May, 1988."

The motion was adopted

SPECIAL PROTECTION GROUP BILL*

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): I beg to move for leave to introduce a Bill to provide for the constitution and regulation of an armed force of the Union for providing proximate security to the Prime Minister of India and the members of his immediate family and for matters connected therewith.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the constitution and regulation of an armed force of the Union for providing proximate security to the Prime Minister of India and the members of his immediate family and for matters connected therewith."

The motion was adopted

SHRI P. CHIDAMBARAM: I introduce the Bill.

12.09 hrs.

MATTERS UNDER RULE 377

[Translation]

(i) Demand for direction to Rajasthan Government for stopping recovery of loan advanced to farmers for construction of water courses for carrying water from Indira Gandhi Canal to their fields

SHRI BIRBAL (Ganganagar): Mr. Deputy-Speaker, Sir, Indira Gandhi Canal

Project is being built with special cooperation and assistance of the Central Government. Pucca water courses for this project have been built. In addition to the estimated expenditure administrative expenditure along with interest and compound interest have swelled upto 5 to 6 times.

Farmer's land has been acquired for constructing water courses. By constructing these water courses, irrigation capacity has increased and the State Government will get more water tax. Why then money is being charged from the farmers? This cost should be borne by the Government.

Notices of attachment are being served by the banks on farmers in case they fail to repay their loans. This has made them restless. If burden of departmental embezzlement is shifted on the farmers, how will the poor farmers bear it? This area is being engulfed by *Sem* and the water courses are disappearing. In the nearby states of Haryana and Punjab, the respective Government have stopped recovery of loans advanced to farmers for construction of water courses. Similar directions should be issued to the Rajasthan Government.

Therefore, I would urge the Central Government that in view of the importance of the matter, directions should be given to the Rajasthan Government for stopping recovery of loans so that anxiety of the farmers is removed and their problems are resolved.

(ii) Demand for laying a broad gauge railway line between Bikaner and Jaisalmer and Jaisalmer and Ramgarh

SHRI VIRDHI CHANDER JAIN (Barmer): Mr. Deputy Speaker, Sir, I want to raise the following matter of public importance before the House.

* Published in the Gazette of India Extraordinary, Part II, Section 2, dated 4.5.1988.